

PROCEEDINGS OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: NELLORE

Present: **C.YAMINI**

Principal District & Sessions Judge, Nellore

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Sub: Courts - Assignment of Judicial First Class Magistrate to visit the Prison on being asked by the Jail Superintendents for furnishing/ accepting adequate bail bonds, for release of eligible convict/under trial on interim bail as per directions of the Hon'ble High Court of Andhra Pradesh - Orders - Issued.

- Read: 1. Letter in ROC.No.50-E1/APSLSA/LSW/2021, dated 19.5.2021, dated 19.5.2021 of the Hon'ble A.P State Legal Services Authority, Amravati.
2. Hon'ble Supreme Court of India Judgment dated 7.5.2021 in Suo Moto WP (Civil) No.1 of 2020 in RE: Contagion of Covid-19 virus in Prison.
3. High Powered Committee meeting Proceedings dated 26.3.2020, 28.3.2020 and 12.5.2021.
4. The Hon'ble High Court of A.P., Order No.10151 of 2021, dated 17.5.2021/20.5.2021 in RE: Contagion of Covid-19 Virus in Prisons.
5. Letter of the Secretary, District Legal Services Authority, SPSR Nellore District in Dis.No.725/2021, dated 21.5.2021

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In pursuance of the directions in the proceedings of the committee constituted under the directions of the Hon'ble Supreme court held on 28.3.2020 and 12.5.2020, directions in the W.P.No.10151 of 2021 on the file of the Hon'ble High Court of Andhra Pradesh dated 17.5.2021 and as per the requisition of the Chairman, District Legal Services Authority, SPSR Nellore District, the Principal District & Sessions Judge, Nellore is pleased to assign the following Judicial First Class magistrate to reach the concerned jail on being asked by the Superintendent of Central Jail of that area for furnishing/accepting adequate bail bonds to the satisfaction of the Magistrate for their release to a limited period. It was further observed that undertaking shall be taken from them for being in quarantine for 14 days at their home under the surveillance of the doctor with the help of the police etc.,

**ORDER:**

**DATED: 25.5.2021**

| S. No. | Name of the Central Jail/Sub Jail              | Name of the Judicial First Class Magistrate assigned for release of the convict/under trials |
|--------|--|--|
| 1      | Central Prison, Nellore, SPSR Nellore District | Special Judicial Magistrate of I Class for Trial of P & E Offences, Nellore.                 |
| 2      | Spl. Sub-Jail, Kavali                          | Additional Judicial Magistrate of I Class, Kavali.   |
| 3      | Sub-jail, Atmakur                              | Judicial Magistrate of I Class, Atmakur.   |

Contd...

The Secretary, District Legal Services Authority, SPSR Nellore District is directed to take steps encouraging the panel lawyers/Para legal volunteers to be in touch with the concerned jail Superintendent as directed in the proceedings of the Hon'ble Committee, Hon'ble High Court of Andhra Pradesh constituted under the directions of the Hon'ble Supreme Court held on 28.3.2020 and 12.5.2021.

The above nominated officers are hereby directed to be in touch with the Secretary of District Legal Services Authority, SPSR Nellore District for implementation of the directions issued by the Hon'ble Supreme Court and Hon'ble High court of Andhra Pradesh. The above officers are further directed follow the directions issued in the proceedings of the Hon'bnle committee, Hon'ble High Court of Andhra Pradesh constituted under the directions of the Hon'ble Supreme Court held on 28.3.2020 and 12.5.2021 and directions in W.P.No.10151 of 2021, dated 17.5.2021. The above said circular orders, proceedings of the committee and W.P.No.10151 of 2021 are to be downloaded from the official web site. This Order comes into force immediately.

  
Principal District & Sessions Judge  
NELLORE

To

1. All the Judicial Officers working in the unit
2. The Secretary, District Legal Services Authority, SPSR Nellore District
3. The Superintendent, Central Prison, Nellore, SPSR Nellore District
4. All The Superintendents, Sub Jails in SPSR Nellore District
4. The System Officer, Principal District Court, Nellore with a direction to upload the proceedings in the district court's Website.

*DJP 2026*  
*25/5/21*